NATIONAL HUMAN RIGHTS COMMISSION

Dainik Bhaskar, Delhi, 07/06/2026

Page No: 9, Size: 7.33cm × 5.95cm

ओंकारेश्वरः नर्मदा में जहां गिर रहे गंदे नाले, वहीं से पेयजल सप्लाई

ओंकारेश्वर | राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कलेक्टर सभाकक्ष में विभिन्न विभागों से जुड़े मानवाधिकार मामलों की समीक्षा की। बैठक में ओंकारेश्वर में नर्मदा नदी में मिल रहे गंदे नालों, नाविकों की जब्त डीजल मोटरों, वंशानुगत मछुआरों को योजनाओं का लाभ नहीं मिलने जैसे मुद्दे उठाए गए। समीक्षा के दौरान कानूनगो ने अधिकारियों को बताया कि ओंकारेश्वर में जिस स्थान पर गंदे नाले नर्मदा में मिल रहे हैं, उसी क्षेत्र से पेयजल आपूर्ति के लिए मोटरें लगी हुई हैं। यह पानी होटल और धर्मशालाओं में ठहरे श्रद्धालुओं तक पहुंच रहा है, जो गंभीर चिंता का विषय है।

NATIONAL HUMAN RIGHTS COMMISSION

Hindustan Times, Chandigarh, 07/06/2026

Page No: 2, Size: 4.39cm × 11.83cm

NHRC takes note of Ludhiana factory deaths

LUDHIANA : The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of three workers and injuries to two others after they allegedly inhaled toxic fumes while manually cleaning a chemical disposal tank inside a hand tools factory on RK Road in Ludhiana district. The commission has issued notices to the Punjab chief secretary KAP Sinha and Ludhiana police commissioner Swapan Sharma, directing them to submit a detailed report within two weeks.

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Bhaskar, Ludhiana, 07/06/2026

Page No: 1, Size: 9.55cm × 9.42cm

जहरीली गैस से 3 मजदूरों की मौत पर एनएचआरसी सख्त

मुख्य सचिव व सीपी को नोटिस जारी, 14 दिन में मांगा जवाब

लुधियाना|इंडस्ट्रियल एरिया में गत दिनों दीप टूल्स नाम की एक फैक्ट्री में सीवरेज लाइन की हाथ से सफाई के दौरान जहरीली गैस चढ़ने से तीन मजदूरों की मौत और दो अन्य के गंभीर रूप से घायल होने के मामले ने अब राष्ट्रीय स्तर पर तूल पकड़ लिया है। इस हादसे को लेकर राष्ट्रीय मानवाधिकार आयोग ने पंजाब प्रशासन और पुलिस की जवाबदेही तय करने की दिशा में बड़ा कदम उठाया है। आयोग ने पंजाब के मुख्य सचिव केएपी सिन्हा और लुधियाना के पुलिस कमिश्नर स्वपन शर्मा को नोटिस जारी कर 14 दिनों में विस्तृत रिपोर्ट तलब की है। आयोग ने कहा कि यदि मीडिया में प्रकाशित तथ्य सही पाए जाते हैं तो ये मामला केवल एक औद्योगिक हादसा नहीं, बल्कि मानवाधिकारों के गंभीर उल्लंघन का उदाहरण है। आयोग जानना चाहता है कि फैक्ट्री प्रबंधन और अन्य जिम्मेदार लोगों के खिलाफ अब तक क्या कानूनी कार्रवाई की गई है तथा एफआईआर और जांच किस चरण में है। इसके अलावा हादसे में गंभीर रूप से घायल दोनों मजदूरों की वर्तमान स्वास्थ्य स्थिति और उन्हें उपलब्ध कराए जा रहे इलाज का पूरा ब्यौरा भी मांगा गया है। आयोग ने मृतकों और घायलों के परिवारों को दी गई या प्रस्तावित आर्थिक सहायता एवं मुआवजे की जानकारी भी तलब की है। गौरतलब है कि सीवर और सेप्टिक टैंक की मैनुअल सफाई पर कानूनन प्रतिबंध है। इसके बावजूद समय-समय पर ऐसे हादसे सामने आते रहे हैं। लुधियाना की इस घटना में 3 मजदूरों की मौत के बाद अब पूरा मामला मानवाधिकार आयोग की निगरानी में आ गया है।

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Bhaskar, Indore, 07/06/2026

Page No: 17, Size: 6.24cm × 6.56cm

ओंकारेश्वर: नर्मदा में जहां गिर रहे गंदे नाले, वहीं से पेयजल सप्लाई

ओंकारेश्वर | राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कलेक्टर सभाकक्ष में विभिन्न विभागों से जुड़े मानवाधिकार मामलों की समीक्षा की। बैठक में ओंकारेश्वर में नर्मदा नदी में मिल रहे गंदे नालों, नाविकों की जब्त डीजल मोटरों, वंशानुगत मछुआरों को योजनाओं का लाभ नहीं मिलने जैसे मुद्दे उठाए गए। समीक्षा के दौरान कानूनगो ने अधिकारियों को बताया कि ओंकारेश्वर में जिस स्थान पर गंदे नाले नर्मदा में मिल रहे हैं, उसी क्षेत्र से पेयजल आपूर्ति के लिए मोटरें लगी हुई हैं। यह पानी होटल और धर्मशालाओं में ठहरे श्रद्धालुओं तक पहुंच रहा है, जो गंभीर चिंता का विषय है। उन्होंने तत्काल इस व्यवस्था पर रोक लगाने और संबंधित एसटीपी संचालक कंपनी को नोटिस जारी कर कार्रवाई करने के निर्देश दिए।

Source: https://organiser.org/2026/06/06/356956/bharat/iigh-public-policy-seminar-womens-dignity-safety-equal-opportunity-discussed/

IIGH Public Policy Seminar: Women's dignity, safety & equal opportunity discussed

Delivering the keynote address, former Rajya Sabha MP and former President of the Indian Council for Cultural Relations (ICCR) Dr Vinay Sahasrabuddhe said that discussions on women's dignity and equal opportunity must be rooted in India's civilisational values and cultural traditions. Referring to the coronation anniversary of Chhatrapati Shivaji Maharaj, he highlighted the Maratha ruler's progressive outlook towards women and recalled historical instances demonstrating respect for womanhood
WEBDESK
Jun 6, 2026, 09:10 pm IST in Bharat. Telangana

Hyderabad, June 6: The Institute of Inclusive Governance Hyderabad (IIGH) associated with Rambhau Mhalgi Prabodhini, organised a public policy seminar titled "Stree - Her Dignity & Equal Opportunity in Telangana State" at Pranahita Hall, The Plaza Hotel, Begumpet. The seminar brought together policymakers, jurists, administrators, academicians, corporate leaders, psychologists, social activists and public representatives to deliberate on issues concerning women's dignity, safety, empowerment and equal opportunity.
The programme commenced with introductory remarks by Randheer Reddy, who briefed the gathering about the activities of the Institute of Inclusive Governance (IIG), Hyderabad and its efforts in promoting public policy awareness, leadership development, good governance and citizen engagement through various initiatives and training programmes.
Murali Manohar, President of IIG Hyderabad, delivered the opening address and provided an overview of the seminar. He set the tone for the day's deliberations by emphasising the importance of meaningful discussions on women's dignity, safety and equal opportunity in contemporary society. He noted that women today are making significant contributions across various fields and stressed the need to create an enabling environment that supports their aspirations, leadership and participation in nation-building.
Delivering the keynote address, former Rajya Sabha MP and former President of the Indian Council for Cultural Relations (ICCR) Dr Vinay Sahasrabuddhe said that discussions on women's dignity and equal opportunity must be rooted in India's civilisational values and cultural traditions. Referring to the coronation anniversary of Chhatrapati Shivaji Maharaj, he highlighted the Maratha ruler's progressive outlook towards women and recalled historical instances demonstrating respect for womanhood.

Dr Sahasrabuddhe said Indian civilisation has always recognised the complementary role of men and women and cited concepts such as Ardhanarishwara as evidence of the country's long-standing commitment to gender equality. He rejected the notion that gender justice is a Western import and argued that Indian society had historically acknowledged the dignity and rights of women. According to him, true gender justice rests on three pillars equality of security, equality of opportunity and equality of dignity.
Drawing upon studies of women's participation in local governance in Maharashtra in the 1990s, he observed that political representation helped women assert their independent identity and self-respect. He stressed that issues relating to women and child development should not be treated as concerns of women alone and called for greater involvement of men in promoting gender justice. He also urged men to share household and caregiving responsibilities, noting that lasting change would require transformation in social attitudes and everyday behaviour.

National Human Rights Commission (NHRC) Member Vijaya Bharathi Sayani said that in the Bharatiya worldview, men and women are equal and complementary parts of creation. She observed that this understanding had weakened over the centuries due to various historical developments, external influences and manufactured narratives.

Drawing from her experience at the NHRC, she narrated several cases involving women facing exploitation, violence and discrimination in different parts of the country, particularly Sandeshkali issue. She noted that while crimes against women remain a serious concern, there have also been instances where women themselves were involved in offences such as human trafficking and exploitation. She stressed that society must adopt a conscious and collective approach towards protecting women's dignity and safety and highlighted the role of the family system in shaping responsible social behaviour.

Former IAS officer and Foundation for Democratic Reforms founder Dr Jayaprakash Narayan said that India's family system remains one of the nation's greatest strengths. He stressed that discussions on women's empowerment should not be limited to girls alone and that boys must also be educated and sensitised from an early age to respect women and embrace gender equality.

He observed that many social problems arise from attitudes that treat women as subordinate and called for a greater focus on raising boys with values of dignity, equality and mutual respect. He advocated safe public transport, stronger institutional support systems for women and a more efficient justice delivery mechanism in cases involving crimes against women. He emphasised that swift and certain punishment would act as a deterrent and help build confidence among women. He also underlined the importance of shared responsibilities within families as an essential component of gender equality.

Commissioner of Police, Malkajgiri Commissionerate, Sumathi Badugula, IPS, highlighted the challenges faced by women during travel, in educational institutions, workplaces and public spaces. She stressed that women should feel safe and secure in all spheres of life and elaborated on initiatives undertaken by the Telangana Police to strengthen women's safety.

She explained the role of Bharosa Centres in supporting women and children affected by violence and abuse and highlighted the services provided through Sakhi Centres for women in distress. The Police Commissioner also shared practical safety measures and urged women to remain aware of available support mechanisms and police services. She emphasised that ensuring women's safety requires not only law enforcement efforts but also active participation from families, educational and civil institutions and society.

e

Speaking on women's participation in professional spaces, Krishna Kumari Palle, Senior Vice-President, Tech Mahindra, highlighted the growing role of women in leadership positions and stressed the importance of creating supportive workplace environments. She spoke about the need to encourage women to pursue careers without having to choose between professional aspirations and family responsibilities and called for greater institutional support to help women achieve work-life balance.

Vishakha Samir Mashankar of Bharatiya Stree Shakti said that society often glorifies women symbolically while failing to provide them with the genuine respect and recognition they deserve. She observed that women are natural managers, whether in households, workplaces or society, yet homemakers frequently remain invisible in policy discussions.

Questioning what specific policy support exists for homemakers, she said that many women shoulder unavoidable domestic responsibilities that often go unrecognised. She urged policymakers not to view women merely as a vote bank and called for meaningful engagement with issues affecting women. Stressing the need for greater political participation, she advocated leadership and political training programmes for women and expressed concern over the absence of women-centric facilities and support systems in many political party offices. She said the issue requires serious introspection by political organisations.

Session 2: Cultural perspective to her dignity: The role of mass media and social media

The Keynote Speaker, Ch. Vidyasagar Rao, the former Governor of Maharashtra, suggested that the cultural traditions of Telangana like Bathukamma should be encouraged because it engages the people in a positive way while also promoting social harmony. He also suggested Open Public Gym Infrastructure for women, particularly in rural areas.

Justice (Retd) L. Narasimha Reddy said that one needs to adopt a wisdom-centric approach to usage of the digital

services and observe due care in believing the content that is popularised. Dr GC Kavita, Psychologist, emphasised that psychological impact is subtle but powerful and thus proactive approach to development of public policy is the need of the hour. She questioned the self-worth that a girl child would develop with her continuous exposure to the content in today's digital space and social media.

She suggested a 4-P model Prevention with a focus on respectful online behaviour and rewarding positive content, Platform Responsibility, Protection (Easy reporting, etc.) and Prosecution that is timely. She said that technology in itself is not the problem but the absence of values guiding technology is the core issue. The concluded by saying that innovation and ethics need to go hand-in-hand.

Dr J. Lalitha, Asst Professor at the Department of Education, OU, emphasised on the need for dharma-centred media content Indian Knowledge System (IKS) in Modern Media. She said that holistic education that integrates wisdom with modernity is critical for securing women interests. Advocate N. Naga Prashanti from Samskruti Foundation said that Indian culture is attaches enormous importance to the dignity of women.

Source: https://www.crosstownnews.in/post/158061/nhrc-seeks-report-from-dgp-distt-magistrate-on-selling-sexual-assault-of-a-tribal-girl-in-up.html

NHRC seeks report from DGP, Distt Magistrate on selling & sexual assault of a tribal girl in UP
06/07/2026 National

New Delhi, June 06: The National Human Rights Commission issues notices to the Director General of Police, Odisha, Uttar Pradesh and the District Magistrate, Dhenkanal, over reported trafficking, selling and sexual assault of a tribal girl from Odisha in Jhansi, Uttar Pradesh.

Taking suo motu cognizance of media reports, the commission sought a detailed report within two weeks. Details with CTN read as under.

Source: https://www.outlookindia.com/healthcare-spotlight/rising-tide-of-unsafe-food-a-growing-public-health-economic-and-climate-crisis-who

Home Healthcare spotlight Rising tide of unsafe food a growing public health economic and climate crisis who

Rising Tide Of Unsafe Food, A Growing Public Health, Economic And Climate Crisis: WHO

WHO says unsafe food sickens 866 million and kills 1.52 million annually. Experts warn food adulteration harms gut and liver health, while climate change is increasing food safety risks globally.
Archana Jyoti
Published on: 6 June 2026 10:25 am

A staggering 866 million people—nearly one in every nine globally—fall ill each year after consuming contaminated food, while 1.52 million lives are lost annually to food-borne diseases, according to the World Health Organisation (WHO).
This is not only overwhelming healthcare systems but also inflicting deep economic and developmental losses across countries, including India.
As per the global health agency, unsafe food costs the global economy around USD 310 billion every year in lost productivity and medical expenses. In low- and middle-income countries, the burden is even more severe, where fragile health systems and weaker food safety infrastructure amplify both human suffering and financial strain.
Children under five years of age remain the most vulnerable group, accounting for nearly 29% of the global disease burden, with an estimated 143,000 deaths in 2021 alone.
“Food-borne diseases impede socio-economic development by straining healthcare systems and harming national economies, tourism and trade,” the WHO said in its recent statement, underscoring how food safety has become a critical development issue rather than a purely health-related concern.
Public health experts agree, as they point out repeated outbreaks lead to hospitalisation costs, productivity losses and long-term disability.
In India, the growing concern over food adulteration is now being linked not only to immediate food-borne illness but also to deeper, long-term damage to the digestive system and liver health, warn gastroenterology experts like Dr. Siddharth Srivastava, Director Professor, Department of Gastroenterology, GB Pant Hospital, Delhi.

Talking to The Health Outlook, he said adulterated food containing chemical preservatives, detergents and other harmful additives can significantly disturb the delicate balance of gut health.
He explained that one of the first major impacts is dysbiosis, a condition where the natural balance of gut bacteria is disrupted. “Chemical preservatives and detergents kill the healthy, beneficial bacteria in the gut, allowing harmful bacteria to flourish, which can lead to diarrhoea and other gastrointestinal symptoms,” he said.
The second major concern is epithelial damage. The intestinal lining, which acts as a protective barrier, can be directly damaged by certain adulterants. “Some substances erode the mucous lining of the intestines, exposing the internal body systems to harmful organisms and toxins,” Dr. Srivastava noted.

Over time, this damage can lead to what is commonly referred to as “leaky gut”, where the protective barrier of the intestines becomes compromised.
The third and more serious consequence is systemic inflammation. When the gut barrier is weakened, toxins and harmful substances can enter the bloodstream, triggering inflammation across the body. “This inflammation does

not remain confined to the gut. It becomes systemic and can affect overall health," he explained.
Dr. Srivastava further cautioned that the burden does not end at the gut. "All these toxins are eventually metabolised by the liver, which leads to increased stress on the organ and may affect its long-term function," he warned.

Health experts recommend greater vigilance in food sourcing, stricter enforcement of food safety standards and increased public awareness about the risks associated with adulterated products.
In low- and middle-income countries alone, productivity losses linked to food-borne diseases have been estimated at nearly USD 95.2 billion annually, with an additional USD 15 billion spent on treatment.
The total global economic burden has now reached USD 310 billion annually—an amount comparable to the GDP of several mid-sized economies.
As per the WHO, food-borne pathogens such as E. coli, Salmonella, Listeria and Vibrio cholerae, along with viruses like norovirus and hepatitis A, continue to drive outbreaks worldwide. Chemical contamination—from pesticides, heavy metals and industrial pollutants—adds another layer of chronic health risk, often manifesting in long-term diseases such as cancer, kidney disorders and neurological damage.

The burden is especially severe among young children. According to global estimates, children under five bear nearly one-third of the food-borne disease burden. Their underdeveloped immunity makes them more susceptible to infections that can rapidly turn fatal. In 2021 alone, unsafe food contributed to 143,000 deaths among children globally.
In India, where malnutrition and recurrent infections already overlap, experts warn that food safety risks can further worsen developmental outcomes.
Amid these concerns, the National Human Rights Commission of India (NHRC) held a meeting titled "Combating Food Adulteration in India: Understanding the Scale of the Problem, Challenges and the Way Forward" a few months ago.

The experts were unanimous in calling for stronger enforcement, scientific surveillance, public transparency and deeper community participation to address what they described as a growing public health concern.
Stricter and time-bound enforcement of food safety laws, including stronger penalties for offenders, alongside improved coordination between central and state authorities through a unified regulatory mechanism, was strongly advocated.
The meeting further underscored the need for robust grievance redressal systems, including 24x7 consumer helplines, faster complaint resolution mechanisms and timely compensation for victims of food adulteration.
Several participants also called for the mandatory inclusion of food safety education in school curricula to build awareness from an early age.

NHRC Secretary General Bharat Lal flagged the disproportionate risk faced by children, pregnant women and the elderly, describing food adulteration as a global concern affecting both formal and informal food systems.
He cautioned that once contaminated food enters the supply chain, tracing and recall become extremely difficult, with the potential to impact hundreds of consumers from a single sample.
India's top food regulator, FSSAI CEO Rajit Punhani, outlined ongoing regulatory efforts, including awareness campaigns, simplified vendor registration systems and licensing frameworks implemented by state governments.
He emphasised the need for stronger inspection capacity, improved manpower and enhanced surveillance systems to strengthen enforcement on the ground.

Climate change is emerging as a powerful force aggravating food safety risks.
Rising temperatures, erratic rainfall and increased humidity are creating ideal conditions for the growth and spread of pathogens in food and water systems.
"Climate change is expected to have considerable impacts on food safety and will likely increase the risks from existing and emerging food-borne diseases," global health assessments have warned.
For India, which is highly dependent on monsoon patterns and has a vast informal food distribution network, these risks are particularly concerning. Food spoilage during heatwaves, contamination during floods and disruptions in cold chains are already being observed in several regions.

Source: https://www.hindustantimes.com/cities/others/up-man-arrested-for-trafficking-assaulting-17-yr-old-odisha-girl-police-101780760124206.html

UP man arrested for trafficking, assaulting 17-yr-old Odisha girl: Police

A case has been registered under multiple sections of the Bharatiya Nyaya Sanhita (BNS) and section 6 of the POCSO Act
Published on: Jun 06, 2026 9:05 PM IST
By Debabrata Mohanty, Bhubaneswar

A special team of the Odisha police on Saturday arrested the prime accused in Uttar Pradesh's Jhansi in connection with alleged trafficking and prolonged sexual assault of a 17-year-old tribal girl from Dhenkanal district.

The accused, Chandrapal Kushwaha (22), was arrested following a coordinated multi-state tracking operation and was produced before a local court on Saturday, police said.

A case has been registered under multiple sections of the Bharatiya Nyaya Sanhita (BNS) and section 6 of the Protection of Children from Sexual Offence (POCSO) Act, police said.

The girl, belongs to an impoverished tribal family in Dhenkanal's Kankadahada block, and was allegedly sold into captivity two years ago under the pretext of a job offer. She was subjected to abuse by Kushwaha and his family members in Jhansi and was also pregnant, police said.

According to police, it began after she lost her father at an early age. Her mother fell ill following a period of neglect by her stepfather. Desperate to arrange funds for her mother's medical treatment, the girl approached a local broker, Binay Patra of Dangapal village.

"The broker promised the her a lucrative job in Bhubaneswar but instead trafficked her to Uttar Pradesh, selling her to Kushwaha in Jhansi, for an undisclosed sum," said Jitendra Kumar Mallick, inspector-in-charge of Kamakhyanagar police station. Patra was arrested early this week, he said.

The girl was kept in confinement at Kushwaha's residence. In her formal complaint, she said that she was repeatedly raped by Kushwaha, his brothers, and his father over a period of several months.

She was rescued on May 19, following which an official investigation was launched. Police said that the victim has undergone a mandatory medical examination and is now lodged in a shelter home.

Taking serious note of the systemic failures and cross-border trafficking network, the National Human Rights Commission (NHRC) issued notices to the directors general of police (DGPs) of both Odisha and Uttar Pradesh, alongside the Dhenkanal district collector demanding a comprehensive report within two weeks seeking the current status of the criminal investigation and steps taken to arrest the remaining suspects.

It also asked for detailed measures initiated by the state administration to provide immediate medical relief, psychological counseling, and long-term rehabilitation to the minor survivor.

Times of India, Online News, 07/06/2026

Source: https://timesofindia.indiatimes.com/city/bhubaneswar/jhansi-man-held-for-trafficking-minor/articleshow/131554539.cms

Jhansi man held for trafficking minor
Hemanta Pradhan Jun 6, 2026, 08.44 PM IST

Bhubaneswar: Odisha police arrested Chandrapal Kushwaha, 26, from Jhansi district of Uttar Pradesh in connection with the alleged trafficking and repeated sexual assault of a minor tribal girl from Odisha's Dhenkanal district. The accused was produced in court and sent to judicial custody on Saturday.
Police said Kushwaha was apprehended from Patha village under Erach police station limits in Jhansi on June 3 and brought to Odisha on transit remand. "We interrogated him regarding the case. Investigation into the role of other accused is underway," said police officer Jitendra Mallick, who is associated with the probe.
On May 30, police arrested Binay Patra, 46, for allegedly trafficking the 17-year-old girl to Uttar Pradesh two years ago on the pretext of providing her a job in Bhubaneswar. Investigators said Patra allegedly sold her to Jhansi resident Asish Yadav.
According to police and the survivor's statement, the girl, whose parents are daily-wage labourers, sought work due to her family's poor financial condition. She alleged that after being taken to Jhansi, she was confined to a room and repeatedly raped by Yadav and his father for around three months. The girl further alleged that she became pregnant due to the assaults and was forced to undergo an abortion arranged by Yadav's family
Police said the survivor later alleged that Yadav sold her to Kushwaha for Rs 50,000. She told investigators that Kushwaha and his family members allegedly sexually assaulted her for nearly two years while threatening her against escaping.
The girl eventually managed to flee with the help of a local lawyer in Jhansi, who reportedly took her to district headquarters. She returned to Odisha on May 22 and lodged a complaint with Dhenkanal police the following day. Police registered a case immediately and formed teams to investigate the allegations in Uttar Pradesh.
Meanwhile, the National Human Rights Commission has taken suo motu cognisance of media reports on the case. The commission issued notices to the DGPs of Odisha and Uttar Pradesh, along with the Dhenkanal district magistrate, seeking a detailed report within two weeks on the progress of the investigation and measures taken for the survivor's relief and rehabilitation.

Source: https://dailypioneer.com/news/slug-lite/sc-refuses-to-entertain-plea-to-fill-vacant-posts-in-shrc?year=2026

SC refuses to entertain plea to fill vacant posts in SHRC
June 06, 2026
By Pioneer News Service

The Supreme Court on Friday refused to entertain a petition seeking a direction for expeditious filling up of vacant posts of chairperson and members of some State Human Rights Commissions (SHRC).

A bench of Justices Vikram Nath and V Mohana asked the petitioner as to why he has not approached the high court concerned.

After the bench showed its disinclination in entertaining the plea, the counsel appearing for the petitioner urged that he be allowed to withdraw the petition.

The bench permitted him to withdraw the plea with a liberty to avail remedy as available in law.

During the hearing, the petitioner's counsel referred to the vacancies in the state human rights commissions and said that Uttar Pradesh Human Rights Commission does not have a chairperson for the last two years.

He said notice was earlier issued by the top court in a similar matter. The bench asked why the petitioner has filed a separate petition.

The counsel said the earlier petition was regarding filling up of vacancies in the National Human Rights Commission, while the petition filed now relates to vacancies in the state human rights commissions. "Why have you not gone to the high court? The high courts have been monitoring all this," the bench said.

The petitioner's counsel said the plea relates to multiple States and the Uttar Pradesh Human Rights Commission will become defunct. The plea sought direction to authorities concerned for expeditious filling up of vacant posts of chairperson and members of the state human rights commission so as to ensure effective enforcement of human rights under the Protection of Human Rights Act, 1993.

Besides other directives, it also sought a direction to the authorities to place on record the present vacancy position in the state human rights commission, including the dates from which the posts of chairperson and member have remained vacant, together with the status of the recommendation or selection process.

Source: https://www.etvbharat.com/amp/en/state/bhopal-teen-mysterious-death-reaches-top-authorities-mother-demands-fir-and-independent-probe-enn26060604852

ETV Bharat / state

Bhopal Teen's Mysterious Death Reaches Top Authorities; Mother Demands FIR And Independent Probe

Khyati, who had qualified CLAT last year, was preparing for competitive examinations in Bhopal and was found dead under suspicious circumstances on May 11, 2026.
By ETV Bharat English Team
Published : June 6, 2026 at 9:54 PM IST

Bhopal: The mysterious death of 18-year-old law aspirant Khyati Jain is making headlines as her mother has approached President Droupadi Murmu, Prime Minister Narendra Modi, Madhya Pradesh Chief Minister Mohan Yadav, the National Human Rights Commission, and the National Commission for Women for justice and an impartial investigation.

In her request she has also demanded to register an FIR and that the incident has not ben investigated properly. Khyati, who had qualified the Common Law Admission Test (CLAT) in December 2025, was preparing for competitive examinations in Bhopal. She was found dead under suspicious circumstances on May 11, 2026. It has been more than three weeks and an exact cause and circumstances of her death remain unclear.

Her mother claimed that Kyati's death could be a planned murder and that her boyfriend Tanish Chandravanshi should be questioned. She raised questions about Tanish's texts he made at 3.30 PM to her about receiving any text from Khyati.

She further claimed that at around 6 PM he reportedly returned to the house and informed her about Khyati's death over the phone. Jain said that Tanish also sent a video of the scene shortly after that.

She also said that he was aware of her death despite the fact that he left Khyati's home earlier on the same day.

She also pointed out that Khyati never left the main gate open but it was on the day of the death.

The post-mortem report revealed that approximately 100 grams of a greyish fluid was found in Khyati's stomach. The family has demanded a detailed scientific and forensic examination to determine the nature of the substance and whether it was voluntarily consumed or administered under suspicious circumstances.

Investigators are waiting for the laboratory reports to determine the exact cause of the death. Meanwhile, police have reportedly recovered chats and messages from Khyati's mobile phone.

Additional Deputy Commissioner of Police (DCP) Anil Sharma said police are examining all possible angles in the case. According to Sharma, investigators are probing both suicide and homicide possibilities.

Khyati's mobile phone records and social media activity are being scrutinised, while messages and chats recovered from Instagram have been sent for forensic analysis, he said.

Police have also conducted preliminary questioning of Tanish Chandravanshi and reviewed video footage showing his movements in and out of the residence. Officials said further action will be taken once forensic reports are received.

Source: https://www.hindustantimes.com/cities/chandigarh-news/human-rights-panel-takes-suo-motu-note-of-ludhiana-factory-deaths-101780773564373-amp.html

Human rights' panel takes suo motu note of Ludhiana factory deaths

The commission has issued notices to the Punjab chief secretary KAP Sinha and Ludhiana police commissioner Swapan Sharma, directing them to submit a detailed report within two weeks
Published on: Jun 07, 2026 06:30 AM IST
By HT Correspondent , Ludhiana

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of three workers and injuries to two others after they allegedly inhaled toxic fumes while manually cleaning a chemical disposal tank inside a hand tools factory on RK Road in Ludhiana district.

The commission has issued notices to the Punjab chief secretary KAP Sinha and Ludhiana police commissioner Swapan Sharma, directing them to submit a detailed report within two weeks. The report is expected to include the status of the police investigation, the condition of the injured workers and details of compensation, if any, announced by the government.

According to NHRC, the workers were hired by the factory management to clean a sewage system used for disposing of chemical waste. They allegedly entered the sewer line without any safety equipment and were exposed to toxic fumes.

The commission observed that if the contents of the media report were true, they raised serious issues of human rights violations, warranting intervention.

As per the incident reported on June 1, three workers died on the spot, while two others assisting in the operation lost consciousness and were rushed to hospital for treatment. The Moti Nagar police station had lodged an FIR against the factory owner under Section 105 (culpable homicide not amounting to murder) of Bharatiya Nyaya Sanhita. However, no arrest has been made even five days after the mishap.

NATIONAL HUMAN RIGHTS COMMISSION

New Indian Express, Online News, 07/06/2026

Source:
https://www.newindianexpress.com/states/odisha/2026/Jun/06/soumya-died-of-brain-injury-caused-by-assault-report

Odisha
Soumya died of brain injury caused by assault: Report

The injuries were caused by heavy blunt force trauma. The postmortem report, seen by this paper, said key reason of Soumya's death was 'subarachnoid haemorrhage of brain'.
Asish Mehta
Updated on: 06 Jun 2026, 10:32 am

BHUBANESWAR: Even as the National Human Rights Commission continues its probe into the lynching of government railway police (GRP) Soumya Ranjan Swain, postmortem report has revealed that the 32-year-old policeman died because of severe head injuries during the disturbing incident.

The injuries were caused by heavy blunt force trauma. The postmortem report, seen by this paper, said key reason of Soumya's death was 'subarachnoid haemorrhage of brain'. There was serious bleeding inside his brain, caused by strong blows to the head and body. The bleeding damaged the brain severely enough to cause his death.

The report also disclosed that he sustained multiple injuries all over his body including face, head, neck, back, arms, thighs and legs. In the violent attack, Soumya suffered deep bruises and lacerations, swelling and blood collection under the scalp and internal bleeding around different parts of the brain.

The report indicated the injuries were ante-mortem in nature, meaning they occurred before his death. The doctors opined that the injuries were caused within six hours of his death. It concluded that Soumya died due to brain haemorrhage resulting from multiple force injuries, especially to his head. Soumya's viscera, urine and blood samples have been handed over to the police for forensic examination to ascertain if he was under any intoxication during the incident. They even provided his nail clip, scalp hair and dry blood soaked gauge to the police for examination.

The railway constable was lynched by a mob in Balianta area on May 7 morning in police presence. He was tied and suspended from a bamboo pole and put in a pick-up truck to the hospital after the incident, triggering massive outrage.

Meanwhile, a two member team of NHRC led by DSP Rajendra Singh and inspector Avinash Kumar concluded their five-day investigation of the lynching case and left on the day.

Rights activist Bhajaman Biswal, who had filed a petition with NHRC, said the commission's officers examined several persons including police officers as part of their investigation. They will now submit a report to NHRC, following which the Commission may issue further directions to the authorities concerned, he added.

In a related development, Crime Branch of Odisha Police which is probing the case has asked ADG Railway to inquire into the allegations against a senior IPS officer accused of engaging Soumya for personal works.

Source: https://www.telegraphindia.com/amp/india/balianta-lynching-case-nhrc-records-statement-of-odisha-ips-officer-dayal-gangwar-prnt/cid/2164222

Balianta lynching case: NHRC records statement of Odisha IPS officer Dayal Gangwar

The senior IPS officer was drawn into the controversy after Swain's parents alleged that their son had been subjected to mental torture by Gangwar and forced to perform personal work unrelated to official duties
Subhashish Mohanty
Published 06.06.26, 09:46 AM

Additional director-general of police Dayal Gangwar appeared before the National Human Rights Commission (NHRC) on Friday in connection with the Balianta lynching case, in which police constable Soumya Ranjan Swain was killed by a mob last month.

The senior IPS officer was drawn into the controversy after Swain's parents alleged that their son had been subjected to mental torture by Gangwar and forced to perform personal work unrelated to official duties. They alleged that Swain was made to look after Gangwar's gymnasium centre and suffered severe mental stress following a misunderstanding over its operation. The family claims that Swain was the victim of a well-planned conspiracy.

The NHRC took cognisance of the matter and launched an inquiry.

Over the past five days, the commission met several people, including Swain's parents, relatives, girlfriend and the ambulance driver.

The panel also interacted with two girls who had levelled allegations of sexual assault against the 32-year-old constable. According to the allegations, Swain and his friend Om Prakash were riding a motorcycle when it collided with a scooty carrying the girls near Ramchandrapur under Balianta police station on May 7.

An argument allegedly followed, after which Swain misbehaved with them and attempted to sexually assault them. When they raised an alarm, locals rushed to the spot and attacked the duo.

The state government has transferred Gangwar and attached him as officer on special duty in the home department. The Odisha crime branch has arrested nearly 18 people in connection with the case.

Source: https://www.tribuneindia.com/news/ludhiana/nhrc-takes-notice-of-ludhiana-factory-sewer-deaths-seeks-report/

Home / Ludhiana / NHRC takes notice of Ludhiana factory sewer deaths, seeks report

NHRC takes notice of Ludhiana factory sewer deaths, seeks report

NHRC issues notices to Punjab Chief Secretary and Ludhiana Police Commissioner, seeking a detailed report on the incident within two weeks
Sukhpreet Singh
Tribune News Service
Ludhiana, Updated At : 08:58 PM Jun 06, 2026 IST

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of three workers and injuries to two others after they allegedly inhaled toxic fumes while cleaning a sewer line inside a factory in Ludhiana district.

Acting on media reports, the Commission has issued notices to the Punjab Chief Secretary and the Ludhiana Police Commissioner, seeking a detailed report on the incident within two weeks.

According to the NHRC, the workers were reportedly hired by the factory management to clean a sewer system used for the disposal of chemical waste. The labourers allegedly entered the sewer line without safety equipment and were exposed to poisonous fumes.

The Commission observed that if the facts reported in the media are found to be true, the incident would raise serious concerns regarding violation of human rights and workplace safety norms.

The NHRC has asked the state government and police authorities to submit details regarding the progress of the investigation, the medical condition of the injured workers and any compensation announced for the victims and their families.

As per reports, the tragedy occurred on June 1. Three workers died on the spot after entering the sewer line, while two others who had gone to assist them reportedly lost consciousness and were rushed to the hospital for treatment.

The incident has once again brought the issue of manual cleaning of hazardous sewer lines and the safety of workers under scrutiny. Authorities are investigating the circumstances that led to the deaths and injuries.

Source: https://udaipurtimes.com/hindi/great-news-for-young-people!-ssc-stenographer-grade-c-and-d/cid18795515.htm

Home Hindi News

युवाओं के लिए बड़ी खुशखबरी ! SSC स्टेनोग्राफर ग्रेड ‘C’ और ‘D’ के 1170 पदों पर होगी भर्ती
By Sonika Singh | Jun 6, 2026, 11:29 IST

Udaipur Times, SSC Jobs 2026 : नौकरी की तैयारी कर रहे युवाओं के लिए बड़ी खुशखबरी है। कर्मचारी चयन आयोग (SSC) ने स्टेनोग्राफर ग्रेड ‘सी’ व ग्रेड ‘डी’ परीक्षा-2026 के लिए विभिन्न मंत्रालयों, विभागों और सरकारी कार्यालयों में रिक्तियों का विवरण जारी किया है। 1170 पदों पर भर्ती की जाएगी, जिनमें 1021 पद स्टेनोग्राफर ग्रेड ‘डी’ तथा 149 पद स्टेनोग्राफर ग्रेड ‘सी’ के हैं।

SSC के अनुसार ग्रेड ‘डी’ के 1021 पदों में सबसे अधिक 249 रिक्तियां वित्त मंत्रालय के केंद्रीय प्रत्यक्ष कर बोर्ड (सीबीडीटी) में हैं। इसके बाद कार्मिक एवं प्रशिक्षण विभाग (डीओपीटी) में 118, दूरसंचार विभाग में 103, नौसेना मुख्यालय के नागरिक जनशक्ति व योजना निदेशालय में 74, राजस्व विभाग में 73 तथा खुफिया ब्यूरो में 66 पद उपलब्ध हैं।

सीमा सड़क संगठन में भी 60 पदों पर भर्ती की जाएगी। ग्रेड ‘सी’ के 149 पदों में सर्वाधिक 46 रिक्तियां गृह मंत्रालय के तहत इंटेलिजेंस ब्यूरो में हैं। इसके अलावा राजस्व विभाग में 39, विदेश मंत्रालय में 24 तथा श्रम व रोजगार मंत्रालय में 13 पद निर्धारित किए गए हैं।

भर्ती प्रक्रिया के अंतर्गत चयनित अभ्यर्थियों की नियुक्ति केंद्रीय जांच ब्यूरो, चुनाव आयोग, भारतीय मौसम विज्ञान विभाग, भारतीय तटरक्षक बल, पुरातत्व सर्वेक्षण विभाग, प्रवर्तन निदेशालय, राष्ट्रीय मानवाधिकार आयोग, केंद्रीय सतर्कता आयोग और अन्य कई केंद्रीय मंत्रालयों और विभागों में की जाएगी।

रिक्तियों के वर्गवार आंकड़ों पर नजर डालें तो ग्रेड ‘डी’ में सामान्य वर्ग के लिए 468, ओबीसी के लिए 233, एससी के लिए 133, ईडब्ल्यूएस के लिए 109 तथा एसटी वर्ग के लिए 78 पद हैं। वहीं ग्रेड ‘सी’ में सामान्य वर्ग के 91, ओबीसी के 24, एससी के 20, ईडब्ल्यूएस के 11 और एसटी वर्ग के तीन पद हैं।

Source: https://www.etvbharat.com/amp/hi/state/bhopal-khyati-jain-suspicious-death-case-mother-accused-boyfriend-appeal-to-president-pm-cm-for-fir-investigation-mps26060602910

ETV Bharat / state

ख्याति जैन की मां ने बॉयफ्रेंड पर लगाया हत्या का आरोप, FIR के लिए राष्ट्रपति, पीएम से लगाई गुहार
By ETV Bharat Madhya Pradesh Team
Published : June 6, 2026 at 6:39 PM IST

भोपाल: 18 वर्षीय ख्याति जैन की संदिग्ध मौत का मामला लगातार तूल पकड़ता जा रहा है. बेटी की मौत को लेकर न्याय की मांग कर रही ख्याति की मां वर्षा जैन अब राष्ट्रपति से लेकर प्रधानमंत्री, मुख्यमंत्री, राष्ट्रीय मानवाधिकार आयोग और राष्ट्रीय महिला आयोग तक पहुंच गई हैं. उन्होंने सभी संवैधानिक संस्थाओं को शिकायत भेजकर मामले में एफआईआर दर्ज करने और निष्पक्ष जांच कराने की मांग की है.

घटना वाले दिन तनिष चंद्रवंशी 3 घंटे तक ख्याति के साथ था. यह गंभीर मामला भोपाल के अशोका गार्डन थाना क्षेत्र का है. ख्याति ने दिसंबर 2025 में क्लैट (CLAT) की परीक्षा क्वालिफाई की थी और वह भोपाल में रहकर प्रतियोगी परीक्षाओं की तैयारी कर रही थी.

'मेरी बेटी की मौत सामान्य नहीं बल्कि सुनियोजितहत्या'
ख्याति की मां वर्षा जैन का आरोप है कि "उनकी बेटी की मौत सामान्य नहीं बल्कि सुनियोजित हत्या हो सकती है. उन्होंने ख्याति के बॉयफ्रेंड तनिष की भूमिका की गहन जांच की मांग करते हुए कहा है कि कई ऐसे सवाल हैं जिनके जवाब अब तक नहीं मिले हैं. पुलिस ने अभी तक हत्या के एंगल से गंभीरता से जांच नहीं की है और न ही इस मामले में एफआईआर दर्ज की है."

11 मई 2026 को संदिग्ध हालत में मृत मिली थी ख्याति
ख्याति की मां वर्षा जैन का कहना है, "बेटी ख्याति की मौत 11 मई 2026 को हुई थी. घटना के बाद 27 दिन बीत जाने के बावजूद अब तक स्पष्ट नहीं हो पाया है कि उसकी मौत किन परिस्थितियों में कैसे हुई." उन्होंने आरोप लगाया कि "उन्हें लगातार न्याय के लिए दर-दर भटकना पड़ रहा है और अभी तक मामले में पुलिस ने एफआईआर दर्ज नहीं की है जबकि घटना वाले दिन उनकी बेटी के साथ तनिष 3 घंटे तक मौजूद था."

'आखिरी 3 घंटे तनिष के साथ थी ख्याति'
ख्याति की मां वर्षा जैनका आरोप है कि "उनकी बेटी ने आत्महत्या नहीं की बल्कि उसकी हत्या की गई है. घटना वाले दिन ख्याति का दोस्त तनिष चंद्रवंशी करीब 3 घंटे तक उसके घर में मौजूद था." वर्षा जैन ने सवाल उठाया है कि "जब तनिष दोपहर में घर से चला गया था तो उसे ख्याति की मौत की जानकारी कैसे मिली. वह मौत का वीडियो बनाने के लिए दोबारा उसके घर क्यों पहुंचा."

मां का कहना है कि "ख्याति कभी घर का मेन गेट खुला नहीं छोड़ती थी लेकिन उस दिन गेट खुला था. दोपहर 3.30 बजे तनिष ने मुझे फोन किया और बताया कि ख्याति ने उसे सुसाइड करने से जुड़ा कोई मैसेज किया है क्या. उसके बाद शाम 6 बजे तनिष दोबारा ख्याति के घर पहुंचा और फिर मुझे फोन कर बताया कि ख्याति की मौत हो गई है. इसके कुछ ही मिनटों बाद उसने मुझे एक वीडियो बनाकर भी भेजा."

पेट में मिला 'Greyish Fluid'
मामले में पोस्टमार्टम रिपोर्ट सामने आने के बाद विवाद और गहरा गया है. रिपोर्ट के अनुसार ख्याति के पेट में लगभग 100 ग्राम ग्रेइश फ्लूइड (Greyish Fluid) पाया गया था. इस खुलासे के बाद मौत की वास्तविक वजह को लेकर नए सवाल खड़े हो गए हैं. परिजन इसे बेहद महत्वपूर्ण तथ्य मानते हुए इसकी वैज्ञानिक और फॉरेंसिक जांच की मांग कर रहे हैं. यह फ्लूइड क्या था और क्या ख्याति को कोई संदिग्ध पदार्थ दिया गया था या उसने खुद खाया था. इसकी जांच रिपोर्ट फिलहाल नहीं आई है. रिपोर्ट आने के बाद ही मौत की असली वजह साफ हो पाएगी.

'मां आपने मेरी जान ले ही ली'
इस मामले में पुलिस को ख्याति के मोबाइल से कुछ चैट मिले हैं, जिससे रहस्य और गहरा गया है. कथित तौर पर ख्याति के मोबाइल से एक मैसेज मिला है,

जिसमें कई बातों के अलावा सबसे लास्ट में लिखा था, 'मां आपने मेरी जान ले ही ली.'

इस मैसेज के बाद मां का दावा है कि यह मामला सामान्य आत्महत्या का नहीं हो सकता. परिजन का कहना है कि ख्याति पर कोई बड़ा मानसिक दबाव था या फिर उसे ब्लैकमेल किया जा रहा था. इस पूरी साजिश के पीछे के सच को सामने लाना जरूरी है और पुलिस को पूरे मामले की जां करनी चाहिए.

'आत्महत्या और हत्या दोनों एंगल से हो रही पड़ताल'
एडिशनल डीसीपी अनिल शर्माका कहना है कि "मामले की जांच सभी पहलुओं को ध्यान में रखकर की जा रही है. जांच टीम आत्महत्या और हत्या दोनों एंगल से पड़ताल कर रही है. ख्याति के मोबाइल और सोशल मीडिया गतिविधियों की भी जांच की जा रही है. पुलिस ने इंस्टाग्राम पर मिले मैसेज और चैट्स को फॉरेंसिक विश्लेषण के लिए भेजा है. उसके बॉयफ्रेंड से भी प्रारंभिक पूछताछ की जा चुकी है और उसके घर में आने-जाने के वीडियो भी मिले हैं. पुलिस फॉरेंसिक रिपोर्ट मिलने का इंतजार कर रही है. इसके बाद आगे की कार्रवाई की जाएगी.

Source: https://www.jagran.com/odisha/bhubaneshwar-odisha-girl-trafficking-second-accused-arrested-in-jhansi-gangrape-40265147.html?utm_source=article_detail&utm_medium=CRE&utm_campaign=latestnews_CRE

Hindi News odisha bhubaneshwar

ओडिशा से किशोरी को अगवा कर झांसी में ₹50 हजार में बेचा, 2 साल तक हुआ गैंगरेप; दूसरा आरोपी गिरफ्तार
By Santosh kumar pandey Edited By: Krishna Bahadur Singh Parihar
Updated: Sun, 07 Jun 2026 06:36 AM (IST)

ओडिशा की एक 17 वर्षीय आदिवासी किशोरी को नौकरी का झांसा देकर अगवा कर झांसी में बेचने और गैंगरेप के मामले में दूसरे मुख्य आरोपी चंद्रपाल कुशवाहा को गिरफ्तार कर लिया गया है।

जागरण संवाददाता, अनुगुल (ओडिशा)। ओडिशा के ढेंकानाल जिले से एक 17 वर्षीय आदिवासी किशोरी को नौकरी का झांसा देकर अगवा करने, बंधक बनाने और उत्तर प्रदेश के झांसी में ले जाकर बेचने के सनसनीखेज मामले में पुलिस को बड़ी सफलता मिली है।

ओडिशा पुलिस की विशेष टीम ने उत्तर प्रदेश पुलिस के समन्वय से चलाए गए एक संयुक्त अभियान में झांसी से दूसरे मुख्य आरोपित चंद्रपाल कुशवाहा (26 वर्ष) को गिरफ्तार कर लिया है। आरोपित को ट्रांजिट रिमांड पर ओडिशा लाया गया, जहां कोर्ट ने शनिवार को उसे न्यायिक हिरासत में जेल भेज दिया है।

नौकरी के बहाने जाल में फंसाया
पीड़िता ढेंकानाल जिले के कामाख्यानगर थाना क्षेत्र की रहने वाली है। परिवार की आर्थिक स्थिति खराब होने के कारण वह काम की तलाश में थी। वर्ष 2024 में मुख्य साजिशकर्ता विनय पात्रा (46 वर्ष) ने उसे भुवनेश्वर में अच्छी नौकरी दिलाने का झांसा दिया। वह उसके जाल में फंस गई।

विनय पात्रा उसे भुवनेश्वर ले जाने के बजाय उत्तर प्रदेश के झांसी ले गया और वहां आशीष यादव नामक व्यक्ति को सौंप दिया। पुलिस ने इस मानव तस्करी गिरोह के सरगना विनय पात्रा को बीते 30 मई को विशाखापट्टनम से पहले ही गिरफ्तार कर लिया था।

तीन महीने तक बंधक बनाकर किया दुष्कर्म, फिर 50 हजार में बेचा
पीड़िता ने पुलिस को दी अपनी शिकायत में बताया कि झांसी में आशीष यादव और उसके पिता कल्याण यादव ने उसे तीन महीने तक बंधक बनाकर रखा और उसके साथ बार-बार दुष्कर्म किया।

इस दौरान वह गर्भवती हो गई, तो आशीष की मां उर्मिला यादव ने जबरन उसका गर्भपात करा दिया। इसके बाद आशीष ने उसे 50 हजार रुपये में चंद्रपाल कुशवाहा को बेच दिया।

नरक जैसी यातना और दो साल बाद चंगुल से भाग निकली पीड़िता
चंद्रपाल कुशवाहा के घर पर पीड़िता की जिंदगी और भी नर्क बन गई। चंद्रपाल, उसके बड़े भाई और दो चाचाओं ने उसे 2 साल तक कड़े पहरे में बंधक बनाकर रखा और लगातार सामूहिक दुष्कर्म किया।

उसे बाहरी दुनिया से पूरी तरह काट दिया गया था। बीती 19 मई को वह किसी तरह उनके चंगुल से भागने में सफल रही। झांसी के ही एक स्थानीय वकील ने उसकी मदद की और उसे जिला मुख्यालय पहुंचाया, जिसके बाद वह 22 मई को सुरक्षित ओडिशा लौट सकी। पीड़िता ने 23 मई को कामाख्यानगर थाने में लिखित शिकायत दर्ज कराई।

राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान
इस झकझोर देने वाले मामले की गंभीरता को देखते हुए राष्ट्रीय मानवाधिकार आयोग ने मीडिया रिपोर्टों के आधार पर स्वत: संज्ञान लिया है। आयोग ने ओडिशा और उत्तर प्रदेश के पुलिस महानिदेशकों (डीजीपी) के साथ-साथ ढेंकानाल के जिलाधिकारी को तत्काल नोटिस जारी कर दो सप्ताह के भीतर विस्तृत

जांच रिपोर्ट मांगी है। आयोग ने पीड़िता को दिए जा रहे मुआवजे और पुनर्वास के उपायों की जानकारी भी तलब की है।

कामाख्यानगर थाना प्रभारी (आईआइसी) जितेंद्र कुमार मल्लिक ने बताया कि गिरफ्तार आरोपित चंद्रपाल कुशवाहा से गहन पूछताछ की गई है। इस घिनौने अपराध में शामिल अन्य आरोपितों की गिरफ्तारी के लिए पुलिस की टीमें लगातार छापेमारी कर रही हैं और जल्द ही वे सभी पुलिस की गिरफ्त में होंगे।

Source: https://www.amarujala.com/madhya-pradesh/bhopal/human-rights-commission-takes-a-tough-stance-on-the-vit-bhopal-case-fresh-notices-issued-to-ugc-and-the-state-2026-06-06

Hindi News › Madhya Pradesh › Bhopal News › Human Rights Commission takes a tough stance on the VIT Bhopal case: Fresh notices issued to UGC and the state

वीआईटी भोपाल मामले में मानवाधिकार आयोग सख्त: यूजीसी और राज्य सरकार को फिर नोटिस, 29 जून तक मांगी जांच रिपोर्ट
न्यूज डेस्क,अमर उजाला, भोपाल Published by: Sandeep Kumar Tiwari Updated Sat, 06 Jun 2026 11:42 AM IST

सार

वीआईटी भोपाल के नाम और कार्यप्रणाली को लेकर राष्ट्रीय मानवाधिकार आयोग ने यूजीसी और मध्यप्रदेश के उच्च शिक्षा विभाग को दोबारा नोटिस जारी किया है। आयोग ने 29 जून तक जांच रिपोर्ट मांगी है और समय पर जवाब नहीं मिलने पर कार्रवाई की चेतावनी दी है।

विस्तार

वेल्लोर इंस्टीट्यूट ऑफ टेक्नोलॉजी (वीआईटी) भोपाल से जुड़े मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक बार फिर सख्ती दिखाई है। आयोग ने विश्वविद्यालय अनुदान आयोग (यूजीसी) और मध्यप्रदेश शासन के उच्च शिक्षा विभाग को पुनः नोटिस जारी कर शिकायत में लगाए गए आरोपों की जांच कर विस्तृत रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। एनएचआरसी ने कहा है कि संबंधित विभाग 29 जून 2026 तक अपनी रिपोर्ट आयोग के समक्ष प्रस्तुत करें। आयोग ने यह भी स्पष्ट किया है कि निर्धारित समय सीमा में जवाब नहीं मिलने पर मानवाधिकार संरक्षण अधिनियम, 1993 की धारा-13 के तहत उपलब्ध शक्तियों का उपयोग किया जा सकता है।

पहले भी मांगा था जवाब, नहीं मिली रिपोर्ट
जानकारी के अनुसार आयोग ने पहले भी यूजीसी और राज्य शासन से मामले की जांच कर रिपोर्ट देने को कहा था, लेकिन तय समय में जवाब प्रस्तुत नहीं किया गया। इसके बाद आयोग ने दोबारा नोटिस जारी कर मामले में प्रगति रिपोर्ट मांगी है।

एनएसयूआई नेता की शिकायत पर हुई कार्रवाई
यह मामला एनएसयूआई के प्रदेश उपाध्यक्ष रवि परमार द्वारा दर्ज कराई गई शिकायत से जुड़ा है। शिकायत में आरोप लगाया गया है कि विश्वविद्यालय अपने नाम में भोपाल शब्द का उपयोग कर छात्रों और अभिभावकों के बीच भ्रम की स्थिति पैदा कर रहा है, जबकि संस्थान सीहोर जिले में स्थित है। शिकायत में अन्य प्रशासनिक और शैक्षणिक अनियमितताओं के आरोप भी शामिल किए गए हैं।

क्या है विवाद का केंद्र
एनएसयूआई का दावा है कि विश्वविद्यालय के नाम और उसकी वास्तविक भौगोलिक स्थिति के बीच अंतर होने से छात्रों और अभिभावकों को भ्रमित किया जा सकता है। इसी मुद्दे को लेकर राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज कराई गई थी, जिस पर आयोग ने संबंधित एजेंसियों से जवाब तलब किया है। रवि परमार ने कहा कि आयोग द्वारा मामले को गंभीरता से लिया जाना छात्रों के हितों और शिक्षा व्यवस्था में पारदर्शिता से जुड़े सवालों की अहमियत को दर्शाता है। उनका कहना है कि शिकायत में उठाए गए सभी बिंदुओं की निष्पक्ष जांच होनी चाहिए और यदि कोई अनियमितता सामने आती है तो संबंधित पक्षों के खिलाफ उचित कार्रवाई की जानी चाहिए।

Punjab Kesari, Online News, 07/06/2026

Source: https://punjab.punjabkesari.in/punjab/news/case-of-3-deaths-due-to-toxic-gas-in-ludhiana-nhrc-notice-2342870

Home Punjab लुधियाना में जहरीली गैस से 3 मौत का मामला: NHRC का पंजाब सरकार को नोटिस

लुधियाना में जहरीली गैस से 3 मौत का मामला: NHRC का पंजाब सरकार को नोटिस
Edited By Kalash,Updated: 06 Jun, 2026 03:14 PM

नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने लुधियाना की एक फैक्ट्री में सीवर लाइन साफ करते समय जहरीली गैस से तीन लोगों की मौत और दो के घायल होने की घटना का सू-मोटो नोटिस लिया है।

लुधियाना (हितेश): नेशनल ह्यूमन राइट्स कमीशन (NHRC) ने लुधियाना की एक फैक्ट्री में सीवर लाइन साफ करते समय जहरीली गैस से तीन लोगों की मौत और दो के घायल होने की घटना का सू-मोटो नोटिस लिया है। कमीशन ने पंजाब सरकार और लुधियाना पुलिस को नोटिस जारी कर 2 हफ्ते में मामले की डिटेल्ड रिपोर्ट मांगी है।

नेशनल ह्यूमन राइट्स कमीशन ने पंजाब सरकार के चीफ सेक्रेटरी और लुधियाना पुलिस कमिश्नर को नोटिस जारी किया है। कमीशन ने मामले की डिटेल्ड रिपोर्ट मांगी है, जिसमें जांच का स्टेटस, घायलों की सेहत और सरकार की तरफ से घोषित मुआवजे की डिटेल मांगी गई है। रिपोर्ट जमा करने के लिए 2 हफ्ते का समय दिया गया है।

Source: https://www.bhaskar.com/local/punjab/ludhiana/news/nhrc-notice-punjab-chief-secretary-ludhiana-police-commissioner-gas-leak-death-latest-news-138124188.html

लुधियाना फैक्ट्री गैस कांड पर NHRC सख्त:पंजाब के मुख्य सचिव-पुलिस कमिश्नर को नोटिस; 3 मजदूरों की मौत पर मांगा जवाब
लुधियाना 16 घंटे पहले

लुधियाना के एक फैक्ट्री में सीवरेज लाइन की हाथ से सफाई (मैनुअल स्कैवेंजिंग) के दौरान जहरीली गैस चढ़ने से हुई 3 मजदूरों की दर्दनाक मौत और 2 अन्य के गंभीर रूप से घायल होने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बेहद कड़ा रुख अख्तियार किया है।

आयोग ने पंजाब के मुख्य सचिव के.ए.पी. सिन्हा और लुधियाना के पुलिस कमिश्नर स्वपन शर्मा को कड़ा नोटिस जारी कर अगले दो हफ्ते (14 दिन) के भीतर पूरे मामले पर विस्तृत रिपोर्ट तलब की है।

मानवाधिकार आयोग ने जताई गहरी चिंता, इन 3 बिंदुओं पर मांगा जवाब

NHRC ने स्पष्ट रूप से माना है कि अगर मीडिया में आई खबरें सच हैं, तो यह सीधे तौर पर इंसानी जिंदगी से खिलवाड़ और मानवाधिकारों का सबसे बड़ा उल्लंघन (Human Rights Violation) है। आयोग ने पंजाब के शीर्ष प्रशासनिक और पुलिस अधिकारियों को जारी नोटिस में दो हफ्ते के भीतर निम्नलिखित बिंदुओं पर स्पष्ट और बिंदुवार रिपोर्ट मांगी है:

जांच की वर्तमान स्थिति : इस पूरे मामले में फैक्ट्री प्रबंधन और दोषियों के खिलाफ अब तक पुलिस ने क्या कार्रवाई की है और एफआईआर की क्या स्थिति है?

घायलों का स्वास्थ्य :हादसे में बेहोश और गंभीर रूप से घायल हुए दोनों मजदूरों की वर्तमान स्थिति क्या है और उन्हें किस तरह का इलाज मुहैया कराया जा रहा है?

मुआवजा और राहत : पीड़ित और मृतक मजदूरों के परिवारों के लिए सरकार या प्रशासन की तरफ से अब तक किसी तरह के मुआवजे या आर्थिक मदद का ऐलान किया गया है या नहीं?

Source: https://www.bhaskar.com/local/mp/bhopal/news/ugc-mp-govt-notice-vit-bhopal-nhrc-action-138125605.html

Hindi NewsLocalMpBhopalUGC, MP Govt Get NHRC Notice | VIT Bhopal Controversy

VIT भोपाल मामले में NHRC सख्त:UGC और मप्र सरकार को दोबारा नोटिस, 2 हफ्ते में जवाब नहीं तो कार्रवाई
भोपाल13 घंटे पहले

वेल्लोर इंस्टीट्यूट ऑफ टेक्नोलॉजी (VIT) भोपाल से जुड़े विवाद में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त रुख अपनाते हुए विश्वविद्यालय अनुदान आयोग (UGC) और मध्यप्रदेश शासन के उच्च शिक्षा विभाग को दोबारा नोटिस जारी किया है।

आयोग ने स्पष्ट किया है कि दो सप्ताह के भीतर विस्तृत जांच रिपोर्ट प्रस्तुत नहीं की गई तो मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 13 के तहत दंडात्मक कार्रवाई की जाएगी।

दरअसल, भारतीय राष्ट्रीय छात्र संगठन (NSUI) के प्रदेश उपाध्यक्ष रवि परमार ने VIT भोपाल के नाम और कार्यप्रणाली को लेकर NHRC में शिकायत दर्ज कराई थी।

शिकायत में आरोप लगाया गया कि विश्वविद्यालय “भोपाल” नाम का उपयोग कर छात्रों और अभिभावकों को भ्रमित कर रहा है, जबकि संस्थान वास्तविक रूप से सीहोर जिले में स्थित है, जो भोपाल से करीब 100 किलोमीटर दूर है।

पहले भी दिया था निर्देश, नहीं मिला जवाब

आयोग ने 30 मार्च को UGC चेयरमैन और मप्र के प्रमुख सचिव (उच्च शिक्षा) को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी थी, लेकिन निर्धारित समय सीमा में जवाब नहीं मिलने पर अब पुनः अनुस्मारक जारी किया गया है।

आयोग ने इस लापरवाही को गंभीर मानते हुए चेतावनी दी है कि अब देरी बर्दाश्त नहीं की जाएगी।

छात्रों के हितों से जुड़ा मामला

रवि परमार का कहना है कि यह केवल नाम का विवाद नहीं, बल्कि छात्रों के अधिकारों और पारदर्शिता से जुड़ा मुद्दा है। उन्होंने आरोप लगाया कि भ्रामक जानकारी के आधार पर छात्रों को आकर्षित किया जा रहा है, जो शिक्षा व्यवस्था में गंभीर अनियमितता है।

NSUI ने जारी रखा आंदोलन का संकेत

जिला अध्यक्ष अक्षय तोमर ने कहा कि यह लड़ाई छात्रों के अधिकारों की रक्षा के लिए है और संगठन इस मुद्दे को अंत तक उठाता रहेगा। उन्होंने कहा कि NHRC द्वारा मामले को गंभीरता से लिया जाना यह साबित करता है कि किसी भी प्रकार का भ्रामक प्रचार या प्रशासनिक लापरवाही स्वीकार नहीं की जाएगी।

आयोग की चेतावनी से बढ़ा दबाव

NHRC की सख्ती के बाद अब UGC और राज्य सरकार पर तय समय में जवाब देने का दबाव बढ़ गया है। यदि समयसीमा के भीतर रिपोर्ट नहीं दी गई, तो संबंधित अधिकारियों के खिलाफ कार्रवाई तय मानी जा रही है।

ये खबर भी पढ़ें

VIT विश्वविद्यालय मामले में एनएचआरसी सख्त

यह मामला एनएसयूआई के प्रदेश उपाध्यक्ष रवि परमार द्वारा की गई शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग के संज्ञान में आया। शिकायत में आरोप लगाया गया कि वीआईटी भोपाल विश्वविद्यालय द्वारा “भोपाल” नाम का उपयोग किए जाने से अन्य राज्यों के छात्रों और अभिभावकों में भ्रम की स्थिति बनती है।